

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. NO.060/00010/2014 Decided on: 08.01.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Uday Kumar Varma, Member (A)**

Rajwinder Kaur Sehgal wife of Sh. P.S. Sehgal, aged 54 years,
presently working as TGT (Biology), Kendriya Vidyalaya No. 2, Amabla
Cantt. **.....Applicant**

Versus

1. Union of India through Commissioner, Kendriya Vidyalaya Sangathan, Headquarters, 18, Institutional Area, Shaheed Jit Singh, Marg, New Delhi.
2. Additional Commissioner (Administration) Kendriya Vidyalaya Sangathan, headquarters, 18, Institutional Area, Shaheed Jit Singh, Marg, New Delhi.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Chandigarh Regional, SCO NO. 72-73, Sector 31-A, Dakshin Marg, Chandigarh.
4. Principal, Kendriya Vidyalaya No. 2, Ambala Cantt.

.....Respondents

Present: Mr. Didar Singh, counsel for the applicant
Mr. R.K. Sharma, counsel for the respondents

Order (Oral)

BY HON'BLE MR. SANJEEV KAUSHIK, MEMBER(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to consider and take a view on the representations dated 25.04.2013, 15.07.2013 and 21.07.2013 which were preferred by the

applicant praying for modification of the transfer order dated 22.04.2013.

2. Considering the nature of relief, there is no need to issue notice to the respondents and call for their reply. However, Mr. R.K. Sharma, learned Standing counsel for the respondents, who is having advance notice, appears and states that he has no objection to the disposal of the case in the requested manner.
3. Accordingly, the O.A. stands disposed of, on consensual basis, with a direction to the Competent Authority amongst the respondents to consider the representations of the applicant in accordance with law and take a view thereon. The relevant consideration shall come about within a period of three weeks from the date of receipt of copy of this order.
4. Needless to say, we have not commented upon the merits of the case.
5. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 08.01.2014

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